व्हर्सक व्ह प्रभाव व्हर्म का अपने व्हर्म कर के उन्हर्म

U.P. AND UTTARANCHAL

Attached to Hon'ble HIGH COURT AT ALLAHABAD AND NAINITAL, 33, TASHKANT MARG, CIVIL LINES, ALLAHABAD-211001 Ph.: 0532-2624943

TENDER NOTICE

Under the orders of the Hon'ble High Court of Judicature at Allahabad the Land & Building (immoveable assets) of **M/S SUNIL SOLVEX (INDIA) LTD. (In Liquidation)**, situated at Hanuman garhi, Bharthana, Bidhuna Road, Distt. Etawah, will be sold out by inviting sealed tender in sealed cover on **"AS IS WHERE IS AND WHATEVER THERE IS BASIS".**

DESCRIPTION OF PROPERTIES

- (a) **LAND:** Free hold land measuring 8.60 acres of plot nos. 1081, 1086, 1087, 1089, 1090 K, 1090 KH, 1086 KH and 1088 measuring 8053 Sq. Mtrs.
- (b) **BUILDINGS:** Workshed, panel room, store, lab, workshop, pump house, generator room, boiler house, water tanks etc.

Assets	Reserve Price	Earnest Money	Inspection	
	(In Rs.)	(In Rs.)	Date	Time
Land and Building	53,00,000.00	5,00,000.00	21-06-2006	From 10 AM to 4 PM

SUBMISSION OF TENDER: The tenders shall be submitted in sealed cover in the office of the Registrar General, High Court at Allahabad on or before 19-07-06 by registered post or speed post. The tenders despatched along with earnest money on or before 12-07-06 even if received after 19-07-06 shall also be accepted. The tenders can also be submitted in the Office of the Official Liquidator, U.P. & Uttaranchal 33, Tashkant Marg, Civil Lines, Allahabad (U.P.) during working hours in the office upto 5 p.m. on 19-07-06 and shall be opened in the chamber of the Hon'ble Company Judge in High Court on 26-07-06 at 2 p.m.

PAYMENT TERMS: The highest bidders will be required to deposit 25% of the bid amount excluding earnest money within thirty days and that the remaining amount shall be paid within six months in equal monthly installments.

The sale of all the assets of the above named company in liquidation is subject to confirmation of the Hon'ble High Court at Allahabad. The Hon'ble High Court shall have the right to set aside the sale in favour of the purchasers/bidders, even after the sale is confirmed and or purchase consideration is paid on such terms and conditions and as the Hon'ble Court may deem fit and proper in the interest and benefit of creditors/contributories, and all concerned and employees or in the public interest.

(S.K. Saxena)
OFFICIAL LIQUIDATOR, U.P.
AND UTTARANCHAL ATTACHED TO
HIGH COURTS OF ALLAHABAD AND NAINITAL.

Tender/Notices also can be seen on High Court website - www.allahabadhighcourt.in